

**THE MINISTER OF INDUSTRY
(SHRI NARAYAN DATT TIWARI) :**

(a) No Sir.

(b) to (d). Do not arise.

Tallow used in Hindustan Lever Ltd.

4626. **SHRI SODE RAMAIAH :**
Will the Minister of INDUSTRY be pleased to state :

(a) whether Hindustan Lever Ltd. has used the following Tonnage of tallow :—

Year 1977	15,330
Year 1978	11,052
Year 1981	15,420
Year 1982	11,221
Year 1983	15,290

(b) if so, the name/names of the products in which the said tonnage of tallow was used; and

(c) the year-wise tonnage of the product produced and the tallow content thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) to (c). The company has confirmed that the entire tallow has been used for the production of soap only. Details about production of soap and usage of tallow for production of soap are as follows:

Year	Soap production	Tallow used
1977	1,58,640	15,330
1978	1,63,771	11,052
1981	1,66,246	15,420
1982	1,53,144	11,221
1983	1,70,430	15,290

'Single Window Service' for allotment of cars to journalists

4627. **DR. T. KALPANA DEVI ;**
Will the Minister of INDUSTRY be pleased to state :

(a) whether 'Single Window Service' has been made available to the journalists for allotment of cars; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) and (b). There is no Government control over distribution and sale of cars.

[*Translation*]

Realisation of money from consumers under R. E. C. Scheme

4628. **SHRI C. JANGA REDDY :** Will the Minister of ENERGY be pleased to state :

(a) whether Rural Electrification Corporation schemes in the States are sanctioned under the Central Scheme and there is no provision for realising money from the consumers for this purpose;

(b) whether the Union Government are aware that consumers are forced to deposit money under Rural Electrification Corporation Schemes in some States, if so, the names thereof and the instructions issued to them in this regard; and

(c) the standing guidelines issued to the State in this regard?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) and (b). The schemes of the Rural Electrification Corporation are approved for the States from out of the funds provided to the Corporation by the Centre as per the approved Annual Plan Programme for the States. In the rural electrification schemes financed by the Rural Electrification Corporation, the total cost of the project is provided as loan to the State Electricity Boards, except for a fixed nominal amount which is charged from the consumers by the State Electricity Boards as service connection charges as per the rules prevalent in each State which is also incorporated in the approved scheme report.